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| a. | Complaints | possibility of establishing concealment |
| b. | Local enquiries | |
| c. | Surveys u/s 133A or cases having potential for such surveys. | 12. Cases recommended for scrutiny by the Investigation Wing. |

[*Translation*]

4. Existence of qualifications in Auditor's Report including Compulsory Tax Audit Report u/s 44AB.

Production of Opium

1412. SHRI MITRA SEN YADAV: Will the Minister of FINANCE be pleased to state:

5. Industries/Trades making abnormal profits in the accounting year.

(a) whether Government propose to increase the cultivation area of opium, and raise its production in order to earn foreign exchange; and

6. Claims of material inadmissible deductions, or exemptions which cannot be disallowed u/s 143 (1) (a), or exempted income (e.g. abnormal increase in agricultural income).

(b) the total area of opium under cultivation at present in the country and the total production thereof, the percentage of the total production exported and the amount of foreign exchange earned through its exports during the last three years?

7. Large scale investments or increase in assets or increase in loan liabilities (e.g. cash credits, investment in properties etc.)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

8. Expansion in cases belonging to one group.

(a) Government do not propose to increase the cultivation area of opium as Indian opium has been facing stiff competition in the international market from alternate raw material, namely, concentrate of poppy straw which has, *inter alia*, resulted in decline in opium exports and accumulation of stocks.

9. Low withdrawals for household expenses.

10. Inordinate delay in filing the return.

(b) Total area of opium under cultivation, and the total production thereof, the percentage of the total production exported and the amount of foreign exchange earned through its exports during the last three years are as follows:

11. Arrear assessments where investigation so far conducted indicates

<i>Crop year</i>	<i>Total area (Licensed in Hectares)</i>	<i>Total production at 90°0 (in MT)</i>	<i>Percentage of production exported earned in</i>	<i>Amount of foreign e exchange (Rs. in Crores)</i>
1987-88	22749	580	80.34	19.01
1988-89	15248	490	51.63	14.65
1989-90	14606	423 (Provisional)	114.66	23.45 (Provisional)

The above figures of percentage of production exported do not take into account the Barter Sale, i.e., export of opium in exchange of Codeine Phosphate. Quantities of export in Barter Sale for the years 1987-88, 1988-89 and 1989-90 are NIL, 57.25 MT and 54.00 MT respectively.

[English]

Reporting of Suspicious Transactions by Banks

1413. SHRI SANAT KUMAR MANDAL: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have considered the desirability of issuing guidelines to aid banks in spotting and reporting suspicious transaction to the various agencies like the Income-tax and Enforcement authorities;

(b) if so, the details thereof; and

(c) if not, the other steps, if any, taken in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH):

(a) to (c). The Income Tax Department and

the Directorate of Enforcement seek and obtain information from the banks in respect of specific cases registered for investigation under the provisions of the Income Tax Act and Foreign Exchange Regulation Act. The issuance of any particular guidelines in the matter to the banks is not contemplated.

Age Limit for Appointment of Probationary Officers in Banks

1414. SHRI KESHARI LAL: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question Nos. 9530 and 3781 on 18th May, 1990 and 31 August, 1990 respectively and state:

(a) whether the Government have raised the upper age limit for appointment of Probationary Officers in public sector banks to 28 years as has been done for the Civil Services Examination;

(b) whether the Government have also increased the number of chances from three to four for Probationary Officers in the State Bank of India and its associate banks as has been done in the Civil Services Examination; and

(c) if not, the reasons therefor and the time by which this decision is likely to be taken?